

Zenica Cars India Private Limited

Date of Commencement of Liquidation
List of Creditors as on

25-Apr-25
15-Oct-25

Annexure - 5

List of operational creditors (Government dues)													
Sl. No.	Details of claimant		Details of claim received			Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, th at may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in SCC, if applicable					
1	Department of Excise & Taxation	Central Government	-	₹ 25,96,026.00	₹ 25,96,026.00	Excise & Taxation Dues	No	0.09%	-	-	-	₹ 0.00	No claim has been received. Accordingly, claim submitted during CIRP has been taken into consideration in the course of the liquidation proceedings.
2	Employees State Insurance Corporation, Gurugram	Central Government	23.05.2025	₹ 5,40,196.00	₹ 5,40,196.00	ESIC Dues	No	0.02%	-	-	-	₹ 0.00	
3	Employees State Insurance Corporation, RO Delhi	Central Government	-	₹ 1,14,184.00	₹ 1,14,184.00	ESIC Dues	No	0.01%	-	-	-	₹ 0.00	No claim has been received. Accordingly, claim submitted during CIRP has been taken into consideration in the course of the liquidation proceedings.
4	Employees Provident Fund Organisation	Central Government	-	₹ 40,85,052.00	₹ 40,85,052.00	EPFO Dues	No	Refer to Note 1	-	-	-	₹ 0.00	No claim has been received. Accordingly, claim submitted during CIRP has been taken into consideration in the course of the liquidation proceedings.
5	National Securities Depository Ltd.	Central Government	29.05.2025	₹ 9,80,251.05	₹ 0.00		No	0%	-	-	-	₹ 9,80,251.05	The claim was submitted after the lapse of the prescribed time frame and since no claim was admitted by the RP, the claim submitted by NSDL has been rejected.
	Total		-	₹ 83,15,709.05	₹ 73,35,458.00		-	0.12%	-	-	-	₹ 9,80,251.05	

Note 1 - The admitted claim of EPFO (₹ 40,85,052.00) is excluded from voting share, as it does not form part of the liquidation estate under the provisions of the Code and applicable regulations.